

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 615  
IB-987(ND)/2019  
IA/3147/2023, IA/1532/2024

**IN THE MATTER OF:**

**Ms. Rita Kapur**

**...PETITIONER**

**Vs.**

**M/s. Invest Care Real Estate LLP**

**...RESPONDENT**

**Section**

**U/s 7 of IBC, 2016**

**Order delivered on 01.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor :**

**For the Respondent/Corporate Debtor :**

**ORDER**

Erratic supply of electricity which resulted in non-availability of internet services, matter could not be taken up for hearing. List the matter on **26.07.2024.**

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**